

IN THE NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH, COURT II

IA. No. 6/2023

In
CP(IB)No. 918/MB/2020

*Application filed under rule 154 of National Company
Law Tribunals Rules, 2016.*

In the matter of
IGOPL Offshore Private Limited

Bhavesh Rathod, *Resolution Professional of IGOPL
Offshore Private Limited*

Floral Deck Plaza, A-wing, 6th Floor, Unit No.
603606, Central MIDC Road, Opp. SEEPZ, Andheri
(East) Mumbai-400093

...Applicant/RP

Order Pronounced on: 20.01.2023

Coram:

Hon'ble Member (Judicial) : Justice P.N. Deshmukh (Retd.)

Hon'ble Member (Technical) : Mr. Shyam Babu Gautam

Appearances (through video conferencing)

For the Applicant : Adv. Yahya Batatawala

ORDER

Per- Coram

1. It is an application filed by Mr. Bhavesh Rathod (*Resolution Professional of IGOPL Offshore Private Limited*) under Rule 154 of National Company Law Tribunal Rules, 2016 seeking rectification of Order dated 11.11.2022.

The Applicant prayed to rectify and replace the following under Para 4, in the table mentioned at Page no. 5 of the Order dated 11.11.2022 in IA/2192/2022 in CP(IB)/918/MB/2020 as:

CIRP Cost (Projected)	Rs. 50,24,721/-	100%
CIRP Cost (Paid)	Rs. 31,52,721/-	
CIRP Cost (Unpaid)	Rs. 18,72,000/-	

2. In view of above and after looking into the Additional Affidavit to provide head wise breakup of expenses incurred under the heading CIRP Cost, we exercise of powers under Rule 154 of the National Company Law Tribunal Rules, 2016, the Order dated

11.11.2022 in IA/2192/2022 in CP(IB)/918/MB/2020 is rectified as under: -

At page 5, para 4 follows:

CIRP Cost (Unpaid & Projected)	Rs. 50,24,721/-	100%
--------------------------------	-----------------	------

shall be read as:

CIRP Cost (Projected)	Rs. 50,24,721/-	100%
CIRP Cost (Paid)	Rs. 31,52,721/-	
CIRP Cost (Unpaid)	Rs. 18,72,000/-	

3. Accordingly, IA. No. 6/2023 is allowed.

Sd/-

SHYAM BABU GAUTAM
(MEMBER TECHNICAL)

Sd/-

JUSTICE P.N. DESHMUKH
(MEMBER JUDICIAL)